


NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

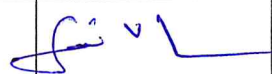
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 19.01.2018 AT 10.30 AM

TRANSFER PETITION NO.	TP No.08/HDB/2016
COMPANY PETITION/APPLICATION NO.	CP No.60/2006
NAME OF THE COMPANY	Tirupathi Roller Flour Mills Pvt Ltd
NAME OF THE PETITIONER(S)	Girish Gupta & (2) Others
NAME OF THE RESPONDENT(S)	Tirupathi Roller Flour Mills Pvt Ltd &(05) Others
UNDER SECTION	397/398


Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
S. Chidambaram	PCS	9869056652	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Sai Vihari S. Mukundan	11, 12, 14 & 6	90106 13275	

Heard Shri S. Chidambaram, Ld. PCS for the Petitioner and Shri S. Sai Vihari for Shri S. Mukundan, Ld. Counsels for the Respondent. The Learned Counsel has submitted a memo dated 20.12.2018 across the Bench. However, the details of plant and machinery situated in Hyderabad are not furnished. The Petitioners are directed to furnish all the details of plant and machinery within 3 days directly to the Auditor for the purpose of valuation. along with supporting details.


Member (T)


Member (J)